

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.2138**  
TO BE ANSWERED ON THE 29<sup>TH</sup> JULY, 2016

**DEATH OF SOLDIERS**

2138. SHRI VIRENDER KASHYAP:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) the number of soldiers died during encounter with the terrorists during the last three years and the current year;
- (b) the details of schemes for the welfare of the dependants of such martyred soldiers;
- (c) the number of dependants of such martyred soldiers provided employment on compassionate ground;
- (d) the number of applications of dependants of martyred soldiers which are under consideration for employment on compassionate ground; and
- (e) whether any financial assistance is provided to such dependants who have not been provided employment on compassionate ground and if so, the details thereof?

**A N S W E R**

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

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**(a) The details of Armed forces personnel martyred while fighting terrorists during the last three years and the current year are as under:**

Year	No. of Armed forces personnel martyred		
	J&K and Punjab	North East	Total
<b>2013</b>	<b>21</b>	<b>7</b>	<b>28</b>
<b>2014</b>	<b>27</b>	<b>8</b>	<b>35</b>
<b>2015</b>	<b>27</b>	<b>40</b>	<b>67</b>
<b>2016 (till 21<sup>st</sup> July)</b>	<b>13</b>	<b>8</b>	<b>21</b>

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**(b) to (d): The details of benefits / compensation payable to the Next of Kin of Armed forces personnel [Battle Casualties (Fatal)] is Annexed.**

**Dependent family members of Government Servants, both civilian as well as Armed Forces personnel, who expire during service including those who are killed in action and those who retire or are boarded out on medical grounds are eligible for compassionate appointment against 5% of direct recruitment quota vacancies in Group 'C' posts based on the comparative assessment of financial hardship being faced by the families of the concerned Government servants. There is no separate quota for armed forces personnel.**

**(e) No, Madam.**

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**ANNEXURE REFERRED IN THE REPLY GIVEN IN PARTS (b) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 2138 FOR ANSWER ON 29.7.2016**

**BENEFITS / COMPENSATION BEING PAID TO THE NOKs OF ARMED FORCES PERSONNEL {BATTLE CASUALTIES (FATAL)}**

The following monetary benefits / compensation to the NoK being paid as per Government order are given below:

- (i) **Ex-Gratia Lump Sum Compensation from Central Government:**
- (i) Death in the course of duties attributable to acts of violence by terrorists, etc. – Rs.10.00 lakh.
  - (ii) Death occurring during enemy action in war or border skirmishes or in action against militants, terrorist, etc. – Rs.15.00 lakh.
- (ii) **Details of other Monetary Benefits entitled to Next of Kin (NoK) of Battle Casualty:**
- (i) **Liberalised Family Pension:** as applicable to Battle Casualty that is equal to emoluments last drawn by the deceased individual.
  - (ii) **Death-cum-Retirement Gratuity:** that is based on length of service rendered and emoluments last drawn by the deceased individual.
  - (iii) **Army Group Insurance Fund:-**
    - (a) Officers : Rs.60.00 lakh.
    - (b) JCOs / ORs : Rs.30.00 lakh.
  - (iv) Army Group Insurance Maturity that is based on the contribution made by the deceased Army personnel.
  - (v) **Army Wives Welfare Association Fund:-**
    - (a) Officers : Rs.10,000/-.
    - (b) JCOs / ORs : Rs.15,000/-.
  - (vi) Army Officers Benevolent Fund : Rs.50,000/-.
  - (vii) Army Central Welfare Fund : Rs.30,000/-.
- (iii) **Other Benefits:**
- (i) Education Concession.
  - (ii) Travel Concession.
  - (iii) Telephone Concession.

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